

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).481/2007

(From the judgement and order dated 09/11/2006 in WP No. 2586/1986 of
the HIGH COURT OF DELHI AT NEW DELHI)

MAHALAKSHMI SUGAR MILLS CO.LTD. & ANR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln(s) for permission to place addl. documents on record,
intervention and with prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

WITH

SLP(C) NO. 14130 of 2007

(With appln(s.) for exemption from filing c/c of the impugned
judgment and c/delay in filing the SLP and permission to place addl. documents on
record and office report)
(FOR FINAL DISPOSAL)

SLP(C) NO. 14967-14978 of 2007

(With office report)
(FOR FINAL DISPOSAL)

Date: 12/12/2007 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE H.S. BEDI

For Petitioner(s) Mr. K.K. Venugopal, Sr.Adv.
Ms. Ruby Siingh Ahuja,Adv.
Mr. Manu Aggarwal,Adv.
Mrs. Manik Karanjawala,Adv.
Mr. Sanjeev Kumar Singh,Adv.
Mr. Jai Brar,Adv.

Mr. L. Nageshwar Rao, Sr.Adv.
Mr. H.K. Puri,Adv.
Mrs. Priya Puri,Adv.

For Respondent(s) Mr. Mohan Parasaran, ASG
Mr. S. Wasim A. Qadri,Adv.
Mr. Navin Prakash,Adv.

Mr. R.C. Kathia,Adv.
Mr. D.S. Mahra,Adv.
Mr. V.K. Verma,Adv.

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Mr. R.G. Padia, Sr.Adv.
Mr. Shail Kr. Dwivedi,Addl.Adv.Gen.
Mr. Abhishek Chaudhary,Adv.
Mr. Lalit SRivastava,Adv.
Mr. G.Venkateswara Rao,Adv.
Mr. Gunnam Venkateswara Rao,Adv.

Mr. Jayant Bhusan, Sr.Adv.
Mr. Ajay Bhargava,Adv.
Mrs. Vanita Bhargava,Adv.
for M/S. Khaitan & Co.,Advs.

Mr. Uday Kumar,Adv.
Mr. Sanjeev Singh,Adv.
Ms. Hina Rizvi,Adv.
Mr. Syed Shahid Husain Rizvi,Adv.

Mr. Kamlendra Mishra,Adv.

Mr. Alok K. Agarwal,Adv.
Mr. Saurabh Singh,Adv.
Mr. T. Mahipal,Adv.

UPON hearing counsel the Court made the following
ORDER

It is stated at the Bar that the Kanpur Sugar Works did not appear even before the High Court. It is furthermore stated by the learned Additional Solicitor General that the said unit appears to have been sold and even the structures thereof have been demolished. Hearing of this matter, therefore, need not await service of notice upon the said respondent as it is accepted at the Bar that the matter should be heard at an early date.

Mr. Jayant Bhushan, learned senior counsel appears on behalf of respondent Nos.7 to 10.

Let the matter appear for final disposal on 17.1.2008.

(A.S. BISHT) (PUSHAP LATA BHARDWAJ)
COURT MASTER COURT MASTER